

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1168**

TO BE ANSWERED ON THE 29TH JULY, 2026/ SHRAVANA 7, 1948 (SAKA)

REGULARISATION OF CONTRACTUAL EMPLOYEES IN NDMC

1168. SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the post-wise and department-wise number of contractual employees engaged by the New Delhi Municipal Council (NDMC) and the total period of their contractual engagement;**
- (b) the department-wise remuneration of contractual employees and the corresponding pay scales of regular employees performing similar duties;**
- (c) the steps taken to ensure the principle of "equal pay for equal work" and to regularise eligible contractual employees; and**
- (d) whether there is any difference in the pay structure and service conditions of contractual doctors and other contractual employees in NDMC, and if so, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The contractual employees are hired by different departments of the NDMC as per requirement. The period of contractual engagement varies from employee to employee, depending upon the date of initial engagement. The condition of service and pay of these contractual employees are governed by the terms of the contract and the rules and regulations prescribed in this regard from time to time. NDMC, being a civic body and third tier of governance, is empowered to determine the service conditions of its employees as per the provisions of the NDMC Act, 1994. Further, no contractual doctor is working in the New Delhi Municipal Council (NDMC), as on date.
